

ITEM NO.51

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17052/2015

KIRTI RANA & ANR.

Petitioner(s)

VERSUS

VIVEK KUMAR GARG & ORS.

Respondent(s)

Date : 08-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s) Mr. P. Dwivedi, Adv.
For M/s. Lawyer S Knit & Co.

For Respondent(s) Mr. E.C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioner(s) is/are granted four weeks' time to comply with the office report prepared by the Registry, otherwise the petition(s) shall stand dismissed without further reference to the Court and any application for restoration shall be entertained only on payment of costs of Rs.1,000/- (Rupees One Thousand) to be paid to the Supreme Court Legal Services Committee.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASST. REGISTRAR